

GOVERNMENT OF KARNATAKA



KARNATAKA LOKAYUKTA

NO:LOK/ARE-7/ENQ-503/2014

Multi Storied Building,
Dr. B.R. Ambedkar Veedhi,
Bengaluru-560 001,
Date:20/9/2016.

RECOMMENDATION

Sub:- Departmental inquiry against Sri Krishnaswamy,
Deputy Tahsildar, Nada Kacheri, Dasanapura Hobli,
Bengaluru North Taluk, Bengaluru – Reg.

Ref:- 1) Government order No.ಕಂಇ 346 ಬಿಎಂಎಂ 2014
Bengaluru, dated: 8/9/2014

2) Nomination order No.LOK/INQ/14-A/503/2014
dated 17/9/2014 of Hon'ble Upalokayukta-1, State
of Karnataka, Bengaluru

The Government by its Order dated 8/9/2014 initiated the disciplinary proceedings against Sri Krishnaswamy, Deputy Tahsildar, Nada Kacheri, Dasanapura Hobli, Bengaluru North Taluk, Bengaluru (hereinafter referred to as Delinquent Government Official, for short as '**DGO**') and entrusted the Departmental Inquiry to this Institution.

2. This Institution by Nomination Order No.LOK/INQ/14-A/503/2014 dated 17/9/2014 nominated Additional Registrar of Enquiries-7, Karnataka Lokayukta, Bangalore, as the Inquiry Officer to frame charges and to conduct Departmental Inquiry against the DGO for the alleged charge of misconduct, said to have been committed by him.

3. DGO was tried for the following charge:

- “i. On 12.04.2012, the Tahsildar had given an office note to you – DGO to take statement of the concerned persons and to submit a detailed report with opinion within 1 week and also directed to file complaint to Police Station against 9 persons, who have obtained income certificate by giving false information;
- ii. In spite of that, you – DGO has neither submitted detailed report to the Tahsildar, nor given complaint to the Police Station against those 9 persons, till now;
- iii. Though you –DGO has now contended that he is only Class ‘C’ official, without any authority to take any decision and to give complaint to the police, he has not informed it to the Tahsildar, till now;
- iv. Though the office note is given on 12.04.2012 – you – DGO has not complied the same till 2013 and not even submitted to the Tahsildar the reason(s) for non-compliance, due to which no action has been taken till now against wrong doers;

v. The inaction of you – DGO is a clear dereliction of duty. If you – DGO has no authority or power to take action as per direction given in the office note, it was his duty to communicate the same to the Tahsildar, who has issued it. But you – DGO is sitting over the matter, without taking any action or making report for his inaction.

and thereby you failed to maintain absolute integrity and devotion to duty and committed an act which is unbecoming of a Government servant and thus you are guilty of misconduct under Rule 3(1)(i) to (iii) of KCS (Conduct) Rules, 1966.

4. The Inquiry Officer (Additional Registrar of Enquiries-7) on proper appreciation of evidence has held that, the Disciplinary Authority has proved the above said charge against DGO.

5. On re-consideration of the oral and documentary evidence, I do not find any reason to interfere with the findings recorded by the Inquiry Officer. It is hereby recommended to the Government to accept the report of Inquiry Officer.


6. The DGO has retired from service on 31/5/2015 during the pendency of inquiry.

7. Having regard to the nature of charge proved against DGO Sri Krishnaswamy, it is hereby recommended to the Government to

impose penalty of **permanently withholding 5% of pension payable to DGO Sri Krishnaswamy.**

7. Action taken in the matter shall be intimated to this Authority.

Connected records are enclosed herewith.


(JUSTICE N. ANANDA) 20/9
Upalokayukta-I,
State of Karnataka,
Bengaluru.